

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 60 /2022
[@ SLP [CRL.] NO. 9564/2021

VINAY KANT AMETA Appellant(s)

VERSUS

UNION OF INDIA Respondent(s)

O R D E R

Leave granted.

Learned counsel for the appellant, on instructions states that after the initial deposit of Rs.60 crores, Rs.40 more crores have been deposited totaling to Rs.100 crores.

He submits that the appellant will make arrangements to ensure that Rs.50 more crores is deposited in 12 weeks and another Rs.50 more crores within 12 weeks thereafter, totaling to Rs.200 crores.

The aforesaid undertaking on behalf of the appellant is taken on record.

Subject to the aforesaid undertaking being complied, we grant bail to the appellant on terms and conditions to the satisfaction of the trial Court apart from what we have already stipulated.

The appeal stands disposed of accordingly.

.....J.
[SANJAY KISHAN KAUL]

.....J.
[M.M. SUNDRESH]

NEW DELHI;
JANUARY 10, 2022.

